

Kedar Singh Yadav son of Shri Raneshwar Dayal Yadav, aged about 43 years, resident of Quarter No. 6, Type IV, Indian Bureau of Mines, Residential Colony, Ajmer.

Applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Mines, Shastri Bhawan, New Delhi.

2. The Controller General, Indian Bureau of Mines, Indira Bhawan, Nagpur (Maharashtra).

Respondents.

Applicant present in person.

Mr. Manu Bhargava, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this QA whereby praying for the following reliefs:-


"That in the facts and circumstances stated above, your humble applicant prays that the impugned transfer order - Annexure -1 which has been passed on malice and malafides may be quashed and set aside and the respondents be ordered to keep the applicant at Ajmer looking to the facts that the applicant has only completed two years at Ajmer and his wife is also in Government service near Ajmer District itself besides the fact that they have a baby of only ten months old."


2. Notices of this application was given to the respondents. The respondents have filed interim reply opposing the interim prayer of the applicant. They have also filed detailed reply.

3. The applicant has brought to our notice an order dated 30.7.2003 whereby the transfer of the applicant from Regional Office Ajmer to Regional Office Ranchi was reconsidered. The applicant has ^{been} now transferred from Regional Office Ajmer to the Office of the Controller of Mines (North Zone). Copy of this

order is directed to be placed on record.

4. In view of this subsequent development, the present OA does not survive. The present OA as well as MA stand disposed of accordingly with no order as to costs.


(A.K. BHANDARI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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